## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 218/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article

17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu for wrongful

termination of the PPA by APSPDCL.

Petitioner : Coastal Andhra Power Limited and anr.

Respondents: Andhra Pradesh Power Coordination Committee and Ors.

## Petition No. 105/MP/2023

Subject : Petition for seeking directions to CAPL to pay the balance amount in

terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the PPA dated 23.3.2007 between CAPL and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu, along with interest till actual date of payment and for further directions to CAPL to pay interest on delayed payment with respect to Rs. 300 crores from date of termination of PPA till date of

realization of Performance Bank Guarantee.

Petitioner : Andhra Pradesh Power Coordination Committee & ors.

Respondents: Coastal Andhra Power Limited & anr.

Date of Hearing: **7.5.2025** 

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Venkatesh, Advocate, CAPL

Shri Shivam Kumar, Advocate, CAPL

Shri Karthikeyan Murugan, Advocate, Karnataka Discoms Ms. Swapna Seshadri, Advocate, Karnataka Discoms

Ms. Ritu Apurva, Advocate, Karnataka Discoms Ms. Anusha Nagarajan, Advocate, TANGEDCO Shri Rahul Ranjan, Advocate, TANGEDCO Shri Vyom Chaturvedi, Advocate, MSEDCL Shri Sidhant Kumar, Advocate, AP Discoms

## Record of Proceedings

Ms. Ekssha Kahsyap, Advocate, AP Discoms

At the request of the learned counsel for CAPL, the hearing of the petitions was adjourned. However, the Commission directed parties to file their written submissions on the issue of 'arbitrability' of the matter on or before **30.6.2025**, after serving a copy to the other party.



2. These petitions shall be listed for hearing on **22.7.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)